

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

ITEM No. 104  
**(IB)-190(PB)/2017**

**IN THE MATTER OF:**

Union Bank of India	.... Petitioner/Applicant
v.	
Era Infra Engineering Limited	.... Respondent

**Order Under Section 7 of Insolvency & Bankruptcy Code (CIRP)**

**Order delivered on 06.04.2021**

**CORAM:**

**DR. DEEPTI MUKESH**  
**HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant	Mr. Anubhav anand, Adv. for ICICI in IA-1983 /19 Mr. Dinesh Minocha Advocate – IA for Peregrine Guarding Pvt. Ltd. – IA No.5203/20 and IA 5016/20 Mr. Hitesh Sachar and Ms. Srishti Badhwar, Advs. Ms. Nikita Barman, Adv. Ms. Manas Shukla & Mr. RP Vats, Advs. in IA no. 2497/2019 Mr. Pradeep Pandey, Adv. For IA-5730/2020 Mr. Abhirup Dasgupta, Mr. Ishaan Duggal & Ms. Bhawana Sharma, Advs. For CoC of GBPL
For the ICICI Bank	Mr. Abhishek Anand, & Mr. Kunal Godhwani, Advs.
For the Promoter	Mr. Apoorv Agarwal, Mr. Abhimanyu Yadav, Advs.
For the DE	Mr. Zoheb Hossain, Special Counsel for the Directorate of Enforcement.
For the Exis Bank	Ms. Aditi Mittal, Mr. Aditya Narayan Mahajan-Advocates
For IIFCL	Mr. Palash Singhai Advocate
For the Respondent	Mr. Nitin Pandey, Adv for R-19, in 2184/2019
For Independent Directors	Mr. Sunil Malhotra, Mr. Rajat Malhotra & Mr. Vivek Kumar Karn For Independent Directors in IA-947, 948, 950 & 951 of 2020.



For the RP

Mr. Krishnendu Datta, Sr Advocate, Mr. Rahul Gupta, Advocate, Mr. Mohit Kishore, Advocate and Ms. Udit Singh, Advocate.

**ORDER**

Let pleadings be completed in all the applications by filing reply within one week and rejoinder within five days thereafter.

List on 11.05.2021.

Sd/-

(SUMITA PURKAYASTHA)  
MEMBER (TECHNICAL)

Sd/-

(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)

06.04.2021  
Ritu Sharma